

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-57(PB)/2018

IN THE MATTER OF:

Bank of Maharashtra
Vs.

.... Applicant/Petitioner

Amrapali Leisure Valley Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 22.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant : Mr.Ajay Kumar Jain, Advocate

For the Respondent :

ORDER

Notice to show cause for 30th January, 2018 to the respondents be issued as to why this application be not admitted. Process dasti.

A copy of the paper book shall also be served on Mr. Alok Aggarwal, Advocate, who ordinarily appear, within two days.

List the matter on 30th January, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)